

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-411(PB)/2017**

**IN THE MATTER OF:**

Narendra Kumar

.... Applicant/Petitioner

Vs.

M/s. Aadinath Probuild (India) Pvt. Ltd.

..... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 18.12.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Ms. Deepa Krishan**

**Hon'ble Member (T)**

For the Petitioner/Applicant : Ms. Ritika Shaw, Mr. S.R. Arora and Mr.  
Mithlesh K. Singh, Advocates  
For the Respondent : Mr. M.K. Pandey, Advocate

**ORDER**

Learned counsel for the respondent states that a copy of the rejoinder has not been furnished to him. Let the copy of the rejoinder be furnished to learned counsel for the respondent during the course of the day.

List for further consideration on 16.01.2018.

Sd/-  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

Sd/-  
**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**

18.12.2017  
VINEET